

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No. 435 1995

Soy. Jambh. Dev. com. Applicant (s)

Chief Engineer Versus Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	8-8-95	REGISTER <i>[Signature]</i> Registrar <u>M.A.509/95</u> Applicants are permitted to file a joint application. Thus M.A. is disposed of. <i>[Signature]</i> Member (Admn.)	J.P.O. of to SD/- is filed. <i>[Signature]</i> 24.7.95 In this application up to 19, the applicants have sought for a direction for comp. appr. For Registrar.
2	8-8-95	<u>O.A.435/95</u> Admit. Issue notice to the respondents. Counter shall be filed within four weeks. <i>[Signature]</i> Member (Admn.)	
3	21.9.95	The applicant desires to withdraw this Original Application. The same is permitted. He is free to agitate her grievance, if any, in future, at an appropriate time, if so advised. Misc. Application 663/95 & O.A.435/95 are disposed of accordingly. Heard Shri Ashok Mishra, learned Sr. Standing Counsel. Hand over copy of the order to the petitioner's counsel forthwith.	<i>[Signature]</i> 24.7.95 Registrar For Admn. com. M.A. 509 for prior applications. <i>[Signature]</i> 24.07.95